

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:16.11.2020

**Misc. Application No.392 of 2020
And
Misc. Application No.393 of 2020
And
Misc. Application No.394 of 2020
And
Appeal Lodging No.385 of 2020**

M/s. Capital Mirror ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Sriraj G. Menon, Advocate with Mr. Raghavendra C R, Advocate i/b. M/s. M J Juris for the Appellant.

Mr. Manish Kumar Kanth, Advocate with Mr. Anubhav Ghosh and Mr. Ravishekhar Pandey i/b. The Law Point for the Respondent.

Order:

1. A request has been made on behalf of the appellant for adjournment. As prayed, list on 1st December, 2020.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the

hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

16.11.2020
RHN